

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA
UNSTARRED QUESTION NO-249

ANSWERED ON TUESDAY, JULY 21, 2026/30 ASHADHA, 1948 (SAKA)

BANK FRAUDS

249. SMT. SAGARIKA GHOSE:

Will the Minister of FINANCE be pleased to state:-

- (a) the total value of bank frauds reported during the last five years;
- (b) the amount recovered; and
- (c) the action taken against wilful defaulters?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) and (b): As per the Reserve Bank of India (RBI) inputs, during the last five financial years (FYs), an aggregate amount involved in frauds, based on the date of reporting in Commercial Banks [including Public Sector Banks (PSBs), Private Sector Banks, Foreign Banks, Small Finance Banks, Payments Banks, Local Area Banks] and All India Financial Institutions was Rs. 1,42,112 crore. Further, recovery in accounts classified as fraud is an ongoing process and as per RBI data, an aggregate recovery of Rs. 6,389 crore has been made in such accounts during the last five FYs.

(c): RBI has apprised that the information pertaining to the action taken against wilful defaulters is not maintained by it. However, as per data reported by PSBs, as on 31.3.2026—

- suits for recovery were filed against 15,577 wilful defaulters;
- action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act have been initiated in 10,894 cases; and
- First Information Reports have been filed in 7,173 cases.

Further, PSBs, as on 31.3.2026, have recovered an aggregate amount of Rs. 52,360 crore from wilful defaulters.
